









# INTERNATIONAL WORKSHOP ON CLIMATE JUSTICE EDUCATION IN LAW SCHOOLS

30th and 31st January 2024

Tuesday and Wednesday

12.00PM to 16.00 PM IST

Mode: Online

**Background:** In the intersection of law and societal issues, legal education is crucial, particularly in addressing contemporary challenges like climate change. With the growing relevance of climate justice, the Van Vollenhoven Institute at Leiden University embarks on a pioneering project to evaluate "Law School Responses to Climate Justice," focusing on case studies from India and The Netherlands. This workshop, as the first phase of the project, aims to assess current practices in law schools concerning climate justice.

Way Forward: The workshop initiates a multi-phase project. Following this event, Phase 2 will concentrate on policy drafting, and Phase 3 will involve the implementation of these policies. Participating law schools may be considered for involvement in subsequent phases, subject to certain conditions.

About the Organisers: The workshop is a collaborative endeavour between the <u>Van Vollenhoven Institute for Law, Governance, and Society (VVI)</u>, <u>Faculty of Law at Leiden University</u>, the School of <u>Law at CHRIST</u> (<u>Deemed to be University</u>), Bengaluru, and the <u>Jusfocus Research Institute</u>, <u>Leiden</u>, <u>The Netherlands</u>.

# **Objective of the Workshop:**

- § Assess the current state of climate justice education in Indian law schools.
- § Share best practices and innovative approaches for integrating climate justice into legal education.
- § Foster collaboration among law schools and other stakeholders to advance climate justice initiatives.
- § Empower participants with knowledge and resources to develop climate justice curricula and research programs.
- § Identify potential law schools for further project collaboration from the workshop participants.

# Why Join us?

- Institutional opportunity to evaluate the curriculum against SDG goals and international commitments.
- Exploring opportunities to participate in international projects.
- Upholding commitments to national accreditation and ranking systems.
- Providing a platform for international interactions.
- Top 20 selected papers will have the opportunity for presentation. Distinct papers contents with due acknowledgement to the author will be considered for panel discussion.
- Certificate of appreciation for participants, will be given based on their valuable contribution













# **Scheme of Workshop:**

- Common Session:
  - Establishing the workshop's concept and background.
  - Themes include Climate Justice and the Legal Landscape, the Role of Law Schools in combating Climate Justice, and Emerging Practices in Climate Change Law Curriculum.
- Parallel Session:
  - Four parallel sessions with selected delegates presenting papers/proposals.
  - Tentative themes: Climate Justice in Legal Education, Innovative Teaching Approaches, Legal Strategies for Climate Litigation and Advocacy, Curriculum Integration of Climate Change Laws.
- Panel Session:
  - Consolidation of inputs from parallel sessions.
  - Discussion by a panel of international experts.
  - Formulation of policy framework considerations.

# **Registration Details:**

- Fee: Rs. 3000/- per delegation (2-3 members with mandatory one faculty member).
- An Institution can send Up to three delegations (Without overlapping members)
- Payment Details will be shared with registered participants.
- Abstract Submission link

# **Tentative Schedule**

Day 1:	Day 2:
12:00 PM - 1:00 PM: Inauguration and	12:00 PM - 1:00 PM: Parallel Session 1 &
Common Session-1	2
1:30 PM - 2:30 PM: Common Session-2	1:30 PM - 2:30 PM: Parallel Session 3 & 4
2:30 PM - 3:30 PM: Common Session-3	2:30 PM - 4:00 PM: Panel Session and
	Valedictory Session

## **Abstract Guidelines:**

- Focus: Law Schools and Climate Justice Responses (Egs: curriculum response to SDG Goals; Corporate Social Environmental Responsibility; Student response to climate action etc)
- It is recommended to include respective university experience or proposed suggestions for improvement of university experience.
- Word Limit: 500 words, emphasizing methodology and outcomes.
- Format: Times New Roman, 12 pt, 1.5 line spacing.

Dates	Particulars
5 <sup>th</sup> January 2024	Last Date for Abstract
7 <sup>th</sup> January 2024	Communication Status
12 <sup>th</sup> January 2024	Last Date for Registration
27 <sup>th</sup> January 2024	Full Paper Submission*
	(Details to be communicated through mail)

### Coordinators

### **Student Coordinators**

Nia Susan Chaly niasusan.chaly@law.christuniversity.in +91 9895318547

Pawan SS pawan.ss@law.christuniversity.in +919900001367 Dr. Vidya Ann Jacob
Faculty Coordinator
School of Law,
CHRIST (Deemed to be University)

Dr. Rhea Roy Mammen Coordinator, VVI, Leiden University Jusfocus Research Institute Dr. Manjeri Subin Sudar Raj Faculty Coordinator School of Law, CHRIST (Deemed to be University)

elsop@law.christuniversity.in juslaw@jusfocus.com +919496327327 (In case of emergency, whatsapp only) +31616176177 (Emergency Calls only)

